

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 15
CP (IB) No. 79/Chd/Hry/2022**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Shreeji Enterprises ...Petitioner-Operational Creditor

Vs.

Atlas Cycles (Haryana) Limited ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Rose Gupta, Advocate for the petitioner-operational creditor.
Mr. SPS Chawla, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent-corporate debtor for filing the reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be also filed within next two weeks, thereafter with a copy in advance to the counsel opposite. List on 16.02.2023.

Sd/-

**(K. K. Singh)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

December 5, 2022

VN